

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 126**  
ANSWERED ON 22.07.2024

**NON-SUBMISSION OF RESTORATION PLANS BY MINES IN KARNATAKA**

126. SHRI G.C. CHANDRASHEKHAR:

Will the Minister of MINES be pleased to state:

- (a) whether it is a fact that twenty three mines in Karnataka have yet to submit restoration plans for affected areas;
- (b) if so, the steps being taken by Government to ensure compliance by these mines;
- (c) the penalties imposed on those failing to submit these plans; and
- (d) the impact of the delay on local communities and the environment, and measures to mitigate this?

**ANSWER**

THE MINISTER OF MINES AND COAL

(SHRI G. KISHAN REDDY)

(a) to (d): As per the information provided by the Government of Karnataka, the Hon'ble Supreme Court vide order dated 13.04.2012 in W.P. No. 562 of 2009 has directed that Reclamation and Rehabilitation (R&R) plan has to be prepared for all the 166 Category 'A', 'B' & 'C' mining leases in Karnataka and to implement the same as approved by the Central Empowered Committee (CEC).

The Government of Karnataka has informed that out of the 51 Category 'C' mines, it has prepared the provisional R&R plan in respect of 28 leases and in remaining 23 cases inputs have been provided to ICFRE for preparation of R&R plan.

The Government of Karnataka has informed that these 23 mining leases which are Category 'C' mines, were cancelled and there are no mining activities over the said areas. Hence, there is no impact on the local communities and the environment.

The Government of Karnataka further informed that as per the recommendations of the CEC and as per the directions of the Hon'ble Supreme Court in its order dated 18.04.2013, a Comprehensive

Environment Plan for Mining Impact Zone (CEPMIZ) to restore the environmental damage for the purpose of taking various ameliorative and mitigation measures in the districts of Bellary, Chitradurga and Tumkur have been prepared and is being implemented through Karnataka Mining Environment Restoration Corporation (KMERC) under the supervision of Retired Hon'ble Supreme Court Judge appointed by the Hon'ble Supreme Court in its order dated 21.04.2022 as Over Sight Authority.

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